

SUPREME COURT OF INDIA

Glaxosmithkline Pharmaceuticals Ltd.

Vs.

Union of India

C.A.No.7266 of 2012

(H.L.Dattu and Chandramauli Kr. Prasad,JJ.)

05.10.2012

ORDER

H.L. Dattu,J.

1. Leave granted.
2. Pursuant to the directions issued by us on 26.03.2012, the appellants herein have deposited a sum of Rs.13,682 lacs. The quantification was done by the appellants which was only tentative and without prejudice to the rights of both the parties.
3. This appeal was filed against the refusal by the High Court to grant any interim orders to the appellants wherein the appellants had sought for ad-interim stay of the demand notices issued by the respondents for payment of interest.
4. Since the appellants have deposited certain amounts pursuant to the directions issued by this Court, in our opinion, it would not be necessary for us, at this stage, to consider the merits or demerits of any one of the contentions raised by the appellants and the respondents herein because the main Writ Petition itself is still pending before the Writ Court.
5. In view of the above, while disposing of the appeal, we request the learned Single Judge of the Delhi High Court to dispose of the Writ Petition (C) No.7949 of 2011 as expeditiously as possible. All the contentions of both the parties are left open.
6. Ordered accordingly.

